

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3074
TO BE ANSWERED ON 5th DECEMBER, 2016**

Rules for Government Aided Schools

†3074. SHRI RAM SWAROOP SHARMA:

Will the **Minister of HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the recruitment of administrative officers and teachers, salary and allowances in the Government aided schools are fixed as per Government rules and if so, the details thereof;
- (b) whether large scale irregularities in the recruitment of teachers have been brought to the notice of the Government recently in the country if so, the details thereof, State-wise including Delhi;
- (c) whether the teachers in the said schools have been given the benefits of Seventh Pay Commission;
- (d) whether the Government has received any complaint that the school administration exploits teachers and if so, the details thereof; and
- (e) the details of remedial steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (e): The recruitment, service conditions and duties of staff including teaching, nonteaching staff and contract employees come under the domain of respective State Governments and UT Administration and data on this aspect are not maintained Centrally. The Central Government, through the flagship programmes of Sarva Shiksha Abhiyan (SSA) at elementary level and Rashtriya Madhyamik Shiksha Abhiyan (RMSA) at secondary level, provides financial assistance to State Governments and UTs for additional teachers to maintain appropriate Pupil Teacher Ratio as per the prescribed norms for various levels of schooling. Accordingly, complaints on the issue are forwarded to the respective State Governments and UT Administrations for appropriate action.
